

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fourteenth Lok Sabha)

TWENTY-NINTH REPORT

(Presented on 16.8.2007)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-ninth Report.

2. The Committee met on 13 August, 2007 for –

- I. Examination of one Constitution (Amendment) Bill under rule 294(1)(a) of the Rules of Procedure.
- II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to two Resolutions given notices of by Shri V.K. Thummar and Shrimati C.S. Sujatha, M.Ps.

Examination of the Constitution (Amendment) Bill

3. The Committee examined the Constitution (Amendment) Bill, 2007 (Amendment of article 244, etc.) by Shri Tapir Gao, M.P.

The Bill seeks to amend the Constitution with a view to insert certain areas of the State of Arunachal Pradesh which are inhabited predominantly by tribals, in the VI Schedule to the Constitution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to two resolutions as follows:-

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| (i) Resolution by Shri V.K. Thummar regarding supply of adequate quantity of natural gas at Pipavav in Gujarat for power generation | - | 2 hours |
| (ii) Resolutions by Shrimati C.S. Sujatha regarding Regulation of private professional colleges | - | 2 hours |

Recommendations

5. The Committee recommend that-

- (i) Shri Tapir Gao, M.P. be permitted to move for leave to introduce his Constitution (Amendment) Bill; and
- (ii) the allocation of time to two resolutions as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;

13 August 2007

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CHARNJIT SINGH ATWAL,
Chairman,
Committee on Private Members'
Bills and Resolutions.